

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.107
CP(IB) 773 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s
Ario Infrastructure Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..06/04/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

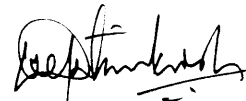
For the Applicant : Mr. Nipun Singhvi, Advocate
For the Respondent : Mr. Shashvata U Shukla, Advocate

ORDER

Learned counsels for both the sides submit that the parties have amicably settled the matter through OTS. The withdrawal pursis filed by the Applicant is placed which is duly signed by advocate on record annexing the e-mail sent by the Applicant Bank to the learned counsel for the Applicant. The pursis is perused. Application is allowed to be withdrawn. Thereby, CP(IB) No. 773 of 2019 stands withdrawn and disposed of.



(AJAI DAS MEHROTRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)